

ORISSA ORDINANCE No. 3 OF 1974

THE ORISSA GRAMA PANCHAYAT (AMENDMENT) ORDINANCE, 1974

[Promulgated by the Governor of Orissa on the 18th April 1974, published in an extraordinary issue of the Orissa Gazette, dated the 20th April 1974]

AN

ORDINANCE

TO AMEND THE ORISSA GRAMA PANCHAYAT ACT, 1964

WHEREAS the Legislature of the State of Orissa is not in session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Grama Panchayat Act, 1964 in the manner hereinafter appearing ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Twenty-fifth year of the Republic of India :—

Short title
and com-
mencement.

1. (1) This Ordinance may be called the Orissa Grama Panchayat (Amendment) Ordinance, 1974.

(2) It shall come into force at once.

Amendment
of section 11,
Orissa Act I
of 1965.

2. In section 11 of the Orissa Grama Panchayat Act, 1964, in clause (a), sub-clause (ii) shall be omitted.

B. D. JATTI

GOVERNOR OF ORISSA

Dated 18th April, 1974